NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 767/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

NAME OF THE PARTIES:

BBR (India) Pvt. Ltd.

V/s.

Turning Point Estates Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
11	Ruchil Aiya	Advocates for	And
	ilb	Intervener	
	Asit singh	d.M. financials	
	Taway 20.	ARC.	

ORDER

TCP No. 767/ I&BP/NCLT/MB/MAH/2017

The Petitioner is absent. The Counsel appearing on a Financial Creditor behalf having stated that SARFAESI proceedings are already against the Corporate Debtor, therefore, the said Financial Creditor is intended to file Intervene Application in this case.

However, since the Petitioner is absent, list this matter with peremptory direction to the petitioner to appear and argue on the next date of hearing, failing which, the Petition will be dismissed for default.

List this matter on 4.12.2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-B.S.V. PRAKASH KUMAR

Member (Judicial)